[To be published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 105 / 2009-Customs (N.T.)

New Delhi, dated the 6th August, 2009 15 Sravana, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise and Customs, New Central excise Building, Opposite Gandhi Baugh, Chowk Bazar, Surat - I to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- 1. the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra; and
- 2. the Additional Commissioner of Customs (Import), Air Cargo Complex, Sahar, Andheri(E), Mumbai 400009;

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Krishna Hengyuan Machines Private Limited, A-5/13, Hojiwala Estate, Opposite Vanz Gaon, Palsana Road, Sachin, Surat and others, issued vide, F.No. DRI/SRU/INV-9/2007 dated 13thMarch, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Ahmedabad.

[F.No. 437/34/2009-Cus.IV]

(M.M.Parthiban)
Director (Customs) to the Government of India